

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) /197/10/HDB/2017
NAME OF THE COMPANY	Resolute Electronics Private Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Anil Mukharji	Advocate	9825314234 anil@pamadvocate.com	
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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N. Hari Haran M/s KCJ Properties (P) Ltd	Manager KCJ Properties (P) Ltd	8886787506	

D. Madhava Rao  
D. Raghavender Rao  
SKYQUAD Electronics  
and Appliances Private  
limited.

Advocates 967673 6767 D. Madhava Rao

Heard Shri P. Anil Mukharji & Shri Deoul Pathak, Learned Counsels for the Petitioner and Shri M. Subrahmanya Sastry, Learned Counsel and Shri D. Madhava Rao and Shri D. Raghavender Rao, Learned Counsels for the Respondent (SKYQUAD Electronics and Appliances Private Limited) and Shri N. Hari Haran (M/s KCJ Properties (P) Ltd)

The Learned Counsel for the Petitioner submit that the winding up petitions on the issue are still pending before the Hon'ble High Court of A.P. and they stand for hearing in the second week of November, 2017. Therefore, the Learned Counsel submit he would submit an affidavit incorporating the development taken place in the Hon'ble High Court in respect of cases pending there and thus, requests two weeks' time. Post the case on 27.11.2017.

Member (T)

Member (J)